

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
IB-655/ND/2023  
IA/2554/2024

**IN THE MATTER OF:**

IDBI Trusteeship Services Ltd.

**.....Applicant**

**Vs.**

Roseberry Developers Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Mukul Katyal, Adv.

For the Respondent : Mr. Pareesh Virmani, Adv.

**ORDER**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of non Applicant are present. Both the counsels submitted that parties are trying to settle the matter amicably and therefore sought adjournment. In view of this, list the matter on **03.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**